

ITEM NO.31

COURT NO.1

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).1669-1670/2022

(Arising out of impugned final judgment and order dated 05-01-2022 in LPA No.6/2022 in CMA No.569/2022 passed by the High Court of Delhi at New Delhi)

AMAZON.COM NV INVESTMENT HOLDINGS LLC

Petitioner(s)

VERSUS

FUTURE RETAIL LIMITED & ORS.

Respondent(s)

(IA No.16053/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.16056/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No.16053/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No.40429/2022 - GRANT OF INTERIM RELIEF

IA No.16056/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(C) Nos.1705-1706/2022 (XIV)

(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 16565/2022

FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 16566/2022

IA No. 16565/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 16566/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 04-04-2022 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE KRISHNA MURARI

HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s)

Mr. Gopal Subramaniam, Sr.Adv.

Mr. Ranjit Kumar, Sr.Adv.

Mr. Aspi Chinoy, Sr.Adv.

Mr. Gourab Banerji, Sr.Adv.

Mr. Mukul Gupta, Sr.Adv.

Mr. Satish Parasaran, Sr.Adv.

Mr. Amit Sibal, Sr.Adv.

Mr. Nakul Dewan, Sr.Adv.

Mr. Abhijeet Sinha, Adv.

Mr. Anand S. Pathak, Adv.

Mr. Amit K. Mishra, Adv.
Mr. Shashank Gautam, Adv.
Mr. Vijay Purohit, Adv.
Ms. Sreemoyee Deb, Adv.
Mr. Mohit Singh, Adv.
Ms. Devna Arora, Adv.
Ms. Anubhuti Mishra, Adv.
Mr. Shivam Pandey, Adv.
Ms. Samridhi Hota, Adv.
Ms. Didon Misri, Adv.
Mr. Pratik Jhaveri, Adv.
Ms. Nikita Bangera, Adv.
Mr. Chetan Chawla, Adv.
Mr. Faizan Mithaiwala, Adv.
Mr. Vijayendra Pratap Singh, Adv.
Mr. Rachit Bahl, Adv.
Ms. Roopali Singh, Adv.
Mr. Abhijnan Jha, Adv.
Mr. Priyank Ladoia, Adv.
Mr. Tanmay Sharma, Adv.
Ms. Vanya Chhabra, Adv.
Mr. Arnab Ray, Adv.
Mr. Vedant Kapur, Adv.
Mr. Shaurya Mittal, Adv.
Mr. Abhisar Vidyarthi, Adv.
Mr. Pawan Bhushan, Adv.
Ms. Hima Lawrence, Adv.
Ms. Ujwala Uppaluri, Adv.
Mr. S.P. Mukherjee, Adv.
Mr. T.S. Sundaram, Adv.
Mr. Vinay Tripathi, Adv.
Mr. Aishvary Vikram, Adv.
Mr. Kaustubh Prakash, Adv.
Ms. Anushka Shah, Adv.
Ms. Neelu Mohan, Adv.
Mr. Subhang Nair, Adv.

For Respondent(s)

Mr. Mukul Rohatgi, Sr.Adv.
Mr. Dayan Krishnan, Sr.Adv.
Mr. Mahesh Agarwal, Adv.
Mr. Rishi Agrawala, Adv.
Mr. Pranjit Bhattacharya, Adv.
Mr. E. C. Agrawala, AOR

Mr. Harish Salve, Sr.Adv.
Mr. K.V. Viswanathan, Sr.Adv.
Mr. Ritin Rai, Sr.Adv.
Mr. Ameet Naik, Adv.
Mr. Raghav Shankar, Adv.
Ms. Madhu Gadodia, Adv.
Mr. Abhishek Kale, Adv.
Mr. Harshvardhan Jha, Adv.
Mrs. Yugandhara Pawar Jha, AOR

Mr. Pankaj Patel, Adv.
Ms. Ritika Sinha, Adv.
Ms. Arshiya Sharda, Adv.
Ms. Dishti Rajain, Adv.

Mr. Rakesh Diwedi, Sr.Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Heard Mr. Gopal Subramaniam, Mr. Ranjit Kumar and Mr. Aspi Chinoy, learned Senior counsel appearing on behalf of the petitioner as also Mr. Harish Salve, learned Senior counsel appearing on behalf of the respondents and Mr. Rakesh Diwedi, learned Senior counsel appearing on behalf of the intervenor/Bank of India.
2. The intervention application filed on behalf of the applicant/intervenor - Bank of India is permitted to be withdrawn without prejudice to the rights and contentions of the applicant.
3. It is stated and agreed by both the parties that they wish to appear before the Singapore International Arbitration Centre and request that the proceedings, pending adjudication before it, be expedited on the issues agreed upon between them.
4. Towards this purpose, both the parties are directed to file a Joint Memo of Consent Terms by 05.04.2022.
5. List these matters on 06.04.2022.

(SATISH KUMAR YADAV)
DEPUTY REGISTRAR

(R.S. NARAYANAN)
COURT MASTER (NSH)